

**Company:** Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

**Printed For:** 

**Date:** 09/12/2025

## (2019) 08 CHH CK 0047 Chhattisgarh High Court

Case No: WP227 No. 610 Of 2019

Divya Singh APPELLANT

۷s

Pratap Singh Thakur @ Ballu And

Ors RESPONDENT

Date of Decision: Aug. 6, 2019

## **Acts Referred:**

Code Of Civil Procedure 1908 - Order 9 Rule 9, Order 43 Rule 1(c)

• Constitution Of India, 1950 - Article 227

Hon'ble Judges: Sanjay K. Agrawal, J

**Bench:** Single Bench **Advocate:** C.K. Sahu

Final Decision: Dismissed

## Judgement

## Sanjay K. Agrawal, J

1. By the impugned order dated 08/04/2019, petitioner's application under Order 9 Rule 9 of the CPC has been rejected by learned 14th Civil Judge,

Class - II, Raipur against which this writ petition under Article 227 of Constitution of India has been preferred by her.

- 2. I have heard learned counsel for the petitioner at length.
- 3. By virtue of provisions contained in Order 43 Rule 1 (c) of the CPC, a miscellaneous appeal would lie against the impugned order rejecting the
- application under Order 9 Rule 9 of the CPC filed by the petitioner. As such, this writ petition is not maintainable in law.
- 4. Accordingly, this writ petition stands dismissed. However, petitioner is at liberty to prefer an appeal under Order 43 Rule 1(c) of the CPC in

accordance with law.